

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ECOTECH ENTERPRISE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ECOTECH ENTERPRISE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/04/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219WB2006PTC109049
5.	Address of the registered office and principal office (if any) of corporate debtor	Sugandha Polba Kolkata Hooghly WB 712102, INDIA and 5A, Robinson Street, Kolkata – 700017, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	01/04/2022
7.	Estimated date of closure of insolvency resolution process	28/09/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CHHEDI RAJBHAR Regn No. - IBBI/IPA-001/IP-P00129/2017-18/10271
9.	Address and e-mail of the interim resolution professional, as registered with the Board	40, Strand Road, Model House, 2 nd Floor, Room No.- 49, Kolkata – 700001 Email Id:crajbharco.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	40, Strand Road, Model House, 2 nd Floor, Room No.- 49, Kolkata – 700001 E-mail ID: ecotech.cirp@gmail.com
11.	Last date for submission of claims	15/04/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA-As per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA-As per the information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:https://ibbi.gov.in/home/downloads Physical Address:NA

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Ecotech Enterprise Private Limited on 01/04/2022.

The creditors of Ecotech Enterprise Private Limited, are hereby called upon to submit their claims with proof on or before 15/04/2022 to the interim resolution professional at the address mentioned against entry No. 10.



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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.- Not Applicable as per the information available with the IRP till date.

Submission of false or misleading proofs of claim shall attract penalties.



[Signature]
Chhedi Rajbhar

Regn No. IBBI/PA-001/IP-P00129/2017-18/10271
Interim Resolution Professional of Ecotech Enterprise Private Limited

Date: 02/04/2022

Place: Kolkata